

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(10)

C.P.NO. 26/94

in

OA.NO. 727/91

Shri Suresh Sultan

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri L.M.Nerlikar
Advocate
for the Applicant

Shri J.G.Sawant
Advocate
for the Respondents

Tribunal's Order

Dated: 28.3.1994

(PER: M.S.Deshpande, Vice Chairman)

Shri Sawant for the respondents states that the name of the applicant cannot be included in the panel because the approval of the General Manager would be required and that the correspondence is going on with the General Manager's office at Bombay. He also stated that queries were received from the General Manager's office and replies were given. Shri Sawant states that no further time would be spent by the Department in the correspondence and that the officer concerned would be directly called by the General Manager and the early decision would be taken by the General Manager in regard to the panel that is to be prepared. After the panel is prepared regularisation will be given to the applicant in his turn. We direct that the entire procedure be completed within two months from the date of communication of this order to the respondents. With these directions the C.P. is disposed of.

N.K.Verma
(N.K.VERMA)
MEMBER (A)

M.S.Deshpande
(M.S.DESH PANDE)
VICE CHAIRMAN